

Form-4
[See rule 5]

INTIMATION OF PAYMENT UNDER SUB-SECTION (2) OF SECTION 50F OF THE DIRECT TAX
VIVAD SE VISHWAS ACT, 2020 (3 of 2020)

THE DIRECT TAX VIVAD SE VISHWAS RULES, 2020

To,

The Designated Authority

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Sir/Madam,

1. Pursuant to the certificate received from designated authority in Form-3 vide certificate No. _____ dated _____ in respect of _____ (Name of the declarant) _____ PAN/Aadhaar number/TAN _____ for A.Y./F.Y. _____, the detail of payments made is as under:

Sl.	BSR Code of Bank	Date of Deposit (DD/MM/YYYY)	Serial Number of Challan	Amount (Rs)
(1)	(2)	(3)	(4)	(5)

2. The appeal, objections, application, writ petition, special leave petition, arbitration, conciliation, mediation or claim has been withdrawn (please upload proof of withdrawal with number and forum thereof).

Place:

Date: